

SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - SUNDARAM MEDICAL FOUNDATION, TAMIL NADU

NOTIFICATION NO. SO 481(E) [NO.111/2015 (F.NO.V.27015/4/2014-SO(NAT.COM))], DATED 11-2-2015

Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O.708(E) dated the 25th May, 2005, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 12, "SMF-CANSTOP [Cancer Support Therapy to overcome pain]" by "Sundaram Medical Foundation, Chennai, Shanti Colony, IVth Avenue, Anna Nagar, Chennai, Tamil Nadu - 600040", as an eligible project or scheme for a period of three years beginning with financial year 2005-2006; which was extended further vide notification number S.O.761(E) dated 18th March, 2009 for a further period of three years beginning with the financial year 2008-09 and which was further extended vide Notification number 1878(E) dated 11.8.2011 for a period of three years ending with financial year 2013-14.;

And whereas the said project or scheme is likely to extend beyond nine years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "SMF-CANSTOP [Cancer Support Therapy to overcome pain]" which is being carried out by "Sundaram Medical Foundation, Chennai, Shanti Colony, IVth Avenue, Anna Nagar, Chennai, Tamil Nadu - 600040", without any change in the approved cost of Rs. 121.00 lakh, for a further period of three years commencing with the financial years 2014-15, *i.e.*, 2014-15, 2015-16 and 2016-17.

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